

"The Head Office of the Small Industries Bank shall be at Lucknow or at such place as the Central Government may by Notification specify".

(d) and (e). The Government is not proposing to change the location of the Head Office of SIDBI from Lucknow.

[*English*]

Internal Debt Trap

8291 SHRI CHITTA BASU Will the Minister of FINANCE be pleased to state

(a) whether it is a fact that the States have been caught in the internal debt trap,

(b) if so, the reasons therefor, and

(c) the steps taken to remedy the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) State Governments have been meeting their debt repayment liability mainly out of fresh borrowings. The Ninth Finance Commission has reviewed the debt position of the States as on 31.3.1989 and recommended a number of debt relief measures including re-scheduling/writing off of certain loans outstanding against the State Governments, elongation of the maturity period of future Central loans for State Plans, etc. Action taken by the Government on the recommendations of the Commission has been indicated in the explanatory memorandum which has already been laid on the Table of the House along with the report of the Commission.

T.V. Viewers in Midnapore District of West Bengal

8292. SHRI INDRAJIT GUPTA Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that T.V. viewers in Midnapore District of West Bengal are unable to receive the local Bengali telecasts from Calcutta and can receive only the National Programmes;

(b) if so, the reasons therefor; and

(c) the corrective measures proposed to be taken?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c). Linkage of low power transmitters (LPTs) through microwave circuits to the respective State Capital Kendras for relay of Regional services is not considered cost-effective. Low Power transmitters (LPTs) at Kharagpur and Midnapur, like others LPTs in the State, therefore, relay programmes from Doordarshan Kendra, Delhi via satellite.

[*Translation*]

Ceiling on Public Deposits taken by Housing Loan Financing Institutions

8293. SHRIMATI USHA VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether the ceiling on public deposits taken by the housing loan financing institutions has been fixed for the first time from 1 April, 1989 under non-banking directives issued by the Reserve Bank of India;

(b) if so, the reasons therefor;

(c) whether financial safety has not been provided to housing loan financing institutions under the National Housing Bank Act, 1987; and

(d) if so, the action proposed to be taken by Government to remove the ceiling limit?